

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI**

**Original Application No. 12 of 2023**

**IN THE MATTER OF:**

K. Ramesh Babu,  
Hyderabad

...Applicant(s)

-Vs-

Union of India,  
Rep. by its Secretary,  
MoEF & CC, New Delhi & Ors

...Respondent(s)

**REPORT OF THE 6<sup>th</sup> RESPONDENT – DISTRICT COLLECTOR  
BHADRADRI KOTHAGUDEM**

Sl. No.	Date	Description	Page Nos.
1.	13.09.2025	Report of the District Collector, Bhadradri Kothagudem District (6 <sup>th</sup> Respondent).	1-5
2.	11.09.2025	<b>Annexure – I</b> – Rc. No. B/959/2025 – Office of the Tahsildar, Paloncha	6-13

Place: Chennai

Date: 14.09.2025

Mrs. H. Yasmeen Ali,  
Counsel for the 6<sup>th</sup> Respondent.

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI**  
**O.A. No. 12/2023**

K. Ramesh Babu,  
Hyderabad

..... Applicant(s)

Vs

Union of India,  
rep by its Secretary,  
MoEF&CC, New Delhi & Ors.

..... Respondent(s)

**DETAILED REPORT SUBMITTED BY THE (6<sup>TH</sup>) RESPONDENT**

I, Jitesh V. Patil, S/o Viswanath Dayaram Patil, aged: 36 years, Occ: District Collector, Bhadradi Kothagudem Telangana State, do hereby solemnly and sincerely state as follows: -

1. I am the 6<sup>th</sup> respondent herein, and as such I am well acquainted with the facts of the case.
2. I respectfully submit that, all the allegations, averments and statements contained in the Application are denied, except those specifically admitted herein and following are the details of the case:
3. It is to submit that an Original Application No. 12 of 2023 was filed by K.Ramesh Babu, Hyderabad before Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.
4. The case was heard before the Hon'ble NGT, Chennai on 23.07.2025 and the Hon'ble NGT, Chennai noted that neither the TGPCB nor the District Collector had taken any steps to recover the amounts due from the violators.



Deponent

District Collector  
Bhadradi Kothagudem

In this regard, the following is submitted:

The following Stone Metal Quarries were existing.

- I. M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R8)
- II. M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R12)
- III. M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R13)
- IV. M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R14)
- V. M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R9)
- VI. M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R11)
- VII. M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R15)
- VIII. M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvanca (M), Bhadradi Kothagudem District (R10).

5. Earlier, the stone metal quarries at Sl.No.1 to 7 were operating without obtaining Environmental Clearance, Consent for Establishment and Consent for Operation. The Board issued closure orders vide orders dated 15.03.2023 to the stone quarry units at Sl.No.1 to 7 for operating without consents of the Board.

6. The stone metal quarry at S. No. 8 i.e., M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvanca (M), Bhadradi Kothagudem District has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority, Hyderabad and Consent for Establishment (CFE) & Consent for Operation (CFO) from the Board.

7. The Board addressed letter dated 20.03.2023 to the Asst. Director, Department of Mines & Geology, Bhadradi Kothagudem District & requested not to issue mining permissions to stone quarry units at Sl.No.1 to 7.



Deponent

District Collector  
Bhadradi Kothagudem

8. The Board also addressed letters dated 20.03.2023 to the Tahsildar, Paloncha (M) and the Station House officer, Paloncha Town Police Station, Paloncha (V&M) of Bhadradi Kothagudem District to take requisite steps for ensuring that no illegal mining takes place in the above said Stone & Road Metal Quarry mines for which closure orders were issued(Sl.No.1 to 7).
9. As per the directions of Hon'ble NGT, the Pollution Control Board levied Environmental Compensation vide order dated 20.07.2024. The details of EC amounts levied are submitted below: -

Sl. No.	Name of the Quarry	Revised/final EC amount levied vide order dated 20.07.2024
1	a) M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.	Rs.92,04,000/-
	b) M/s Smt. Ch. Nagamma (4.0 Ha) Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.	Rs.1,67,04,000/-
2	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.	Rs.1,51,68,000/-
3	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.	Rs.1,56,72,000/-
4	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	Rs.1,01,34,000/-
5	M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.	Rs.1,47,30,000/-
6	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.	Rs. 53,82,000/-
7	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem (V), Palvoncha (M), Bhadradi Kothagudem District.	Rs. 55,62,000/-

  
Deponent

District Collector  
Bhadradi Kothagudem

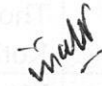
10. As the stone metal quarries mentioned in Sl.Nos. 1 to 7 have not paid the Environmental Compensation, the Board has addressed letters Dt. 19.11.2024 & 16.05.2025 to the Collector and District Magistrate, Bhadradi Kothagudem District to initiate action for recovery of Environmental Compensation under Revenue Recovery Act.

11. In this regard this office has issued orders vide H6/3657/2024, Dt. 15.01.2025 to the Tahsildar, Palvancha Mandal, Bhadradi Kothgudem to recover non-payment of environmental compensation under Revenue Recovery Act

12. Accordingly, the Tahsildar, Palvancha mandal, Bhadradi Kothagudem district has issued Form No.1 under Revenue Recovery Act to the defaulters vide Tahsildar, Palvancha Rc.No. B/959/2025, Dt. 10.09.2025 and has initiated the process of recovery of environmental compensation under Revenue Recovery Act and issued notices to the individual defaulters for arrears Revenue due by them. Copies of notices is attached as annexure – I.

13. Finally, I respectfully submit that the process of Recovery of Environmental compensation has been initiate by the Tahsildar, Palvancha, which is under process and the District Administration will closely monitor with the Recovery process and will complete at the earliest.

For the reasons stated above, I pray that this Hon'ble National Green Tribunal may be pleased to consider the facts in the OA and pass orders as deemed fit and proper of the circumstances of the case.



Deponent

District Collector  
Bhadradi Kothagudem

District Collector  
Bhadradi Kothagudem

**VERIFICATION**

I, Jitesh V. Patil, S/o Viswanath Dayaram Patil, aged: 36 years, Occ:  
District Collector, Bhadradi Kothagudem Telangana State, verified on this the day of  
.....<sup>13<sup>th</sup></sup>..... September 2025 that the contents of the reply affidavit all stated above  
are true and correct as per the records available in the office.



Deponent

District Collector  
Bhadradi Kothagudem



**GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT  
OFFICE OF THE TAHSILDAR::PALONCHA**

Rc. No. B/959/2025

Date:11.09.2025

From  
Sri Dara Prasad,  
Tahsildar,  
Palvancha

To  
The Collector & District Magistrate,  
Bhadradi Kothagudem

Sir,

Sub:- Revenue Recovery Act, 1890 - Bhadradi Kothagudem District - Mines & Quarries - Orders of the Hon'ble National Green Tribunal, Chennai - filed by K. Ramesh Babu V/s Union of India & others against the illegal stone quarry mining & Stone crushing activities by the private respondents at Thoggudem (Vil) of Paloncha Mandal of Bhadradi Kothagudem District - without obtaining permission of PCB & causing dust nuisance to the surrounding Areas - Levied Environmental Compensation - Revenue Recovery Act - Orders issued - Notices (Form-1) issued to the defaulters under A.P. Revenue Recovery Act (Sec. 8) - report submitted - Reg.

- Ref:-
1. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-1/2024, dated: 15.01.2025
  2. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-2/2024, dated: 15.01.2025
  3. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-3/2024, dated: 15.01.2025
  4. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-4/2024, dated: 15.01.2025
  5. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-5/2024, dated: 15.01.2025
  6. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-6/2024, dated: 15.01.2025
  7. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-7/2024, dated: 15.01.2025
  8. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-8/2024, dated: 15.01.2025
  9. This office Notices even No, dated:10.09.2025

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I invite kind attention to the reference 1<sup>st</sup> cited, wherein the Collector & District Magistrate, Bhadradi Kothagudem has issued proceedings with respect to letter of Member Secretary, Pollution Control Board, Hyderabad pertains to recovery of penalty and arrears under Revenue Recovery Act. In this connection, authorization has been given to the Revenue Divisional Officer, Kothagudem/ Bhadrachalam U/s 5 & 8 of Revenue Recovery, 1890 to recover the levied amount duly following the provisions of the act.

The details of the defaulters are as follows.,

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	55,62,000
2	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000
3	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000
4	M/s Sri Banoth Ramaiah (5.058 Ha) Sy. No. 12 & 14, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,56,72,000
5	M/s Sri Boda Chittibabu S/o Late Boda Bikku, (1.0 Ha) Sy. No. 20/A, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000
6	M/s Sri Settipalli Narsimha Rao (1.0 Ha), Sy. No. 12, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,47,30,000
7	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	53,82,000
8	M/s Sri Vage Venkatesawra Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,51,68,000

In this regard, vide reference 9<sup>th</sup> cited, Notices (Form-1) issued to the above defaulters under A.P. Revenue Recovery Act (Sec. 8).

Hence, I am herewith enclosing the Notices for favour of kind information.

Encl: ( As above):

Yours faithfully,

Madhy  
SA  
11.09.2024

Tahsildar, Paloncha

Copy submitted to the Revenue Divisional Officer, Kothagudem for favour of kind information.

Rc.No. B/959/2025-1

Office of the Tahsildar,  
Paloncha, Date: .09.2025

## FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1  
Distrain Order  
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					55,62,000/- ( Fifty five Lakh Sixty Two Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-1/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Islavath Raju R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

o/c

M. S. S. S.  
SA  
10.09.2025

OP  
10/9/25  
Tahsildar:: paloncha

Rc.No. B/959/2025-2

Office of the Tahsildar,  
Paloncha, Date: .09.2025

## FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1  
Distrain Order  
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					92,04,000/- (Ninety Two Lakhs Four Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-2/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Smt. Ch. Nagamma R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

Medhu  
SA  
16.09.2025

Tahsildar::paloncha

Rc.No. B/959/2025-3

Office of the Tahsildar,  
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864  
FORM NO.1  
Distrain Order  
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate, and amount	Date of distress and delivery of copy to defaulter. or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					1,67,04,000/- ( One Crore Sixty Seven Lakhs Four Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-3/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Smt. Ch. Nagamma R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

ole

Medha  
SA  
10.09.2025

Tahsildar: paloncha

RC.No. B/959/2025-6

Office of the Tahsildar,  
Paloncha, Date: .09.2025

## FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1  
Distrain Order  
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Settipalli Narsimha Rao (1.0 Ha), Sy. No. 12, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					1,47,30,000/- ( One Crore Forty Seven Lakhs Thirty Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-6/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Settipalli Narsimha Rao R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

o/c

Medhu  
SA  
10.09.2025

Tahsildar: paloncha

Rc.No. B/959/2025-7

Office of the Tahsildar,  
Paloncha, Date: 10.09.2025

## FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1  
Distrain Order  
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					53,82,000/- ( Fifty Three Lakhs Eighty Two Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-7/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: 10.09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Sode Satish S/o Muthyalu R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

S. Satish  
10/9/2025

Served by me  
10/9/25  
R/S, P/S

Tahsildar: Paloncha

Rc.No. B/959/2025-8

Office of the Tahsildar,  
Paloncha, Date: .09.2025

## FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1  
Distrain Order  
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Vage Venkatesawra Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					1,51,68,000/- ( One Crore Fifty One Lakhs Sixty Eight Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-8/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Vage Venkatesawra Rao S/o Chinnabbai R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

o/c  
Madhu  
JA  
10.09.2025

Tahsildar: Paloncha.